HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Rules)

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Subject: Amendment in the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024.

N O T I F I C A T I O N

No. 2054of2025 **RG/LP** **Dated** 29.08.2025

In exercise of the powers conferred by Article 227 read with Article 235 of the Constitution of India and all other powers enabling in this behalf, the High Court of Jammu & Kashmir and Ladakh hereby makes following amendments to the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024 in following manner:-

In Rule 8 of the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024:-

(1) The clause (a) (i) is substituted by "For Chambers allotted to Senior Designated Advocates with one assistant, the monthly license fee per room is Rs. 800/-."

(2) The clause (a) (ii) is substituted by "For Chambers allotted to three or more Advocates, the monthly license fee per room is Rs. 600/-." to be shared by the allottee advocate in equal proportion.

By Order

29/08/2025

(M.K. SHARMA)
Registrar General(Officiating)

No. 40427-478 **RG/LP** **Dated** 29.08.2025

Copy forwarded to the :-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr./Mrs. Justice _____ ..... for information of His/Her Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
7. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar
8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all concerned.
9. Secretary, Bar Council of India, New Delhi.
10. President, High Court Bar Association Jammu/Srinagar .....for information and necessary action.
11. President, District Bar Association_____
12. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court of J&K and Ladakh.
13. Manager, Government Press, Srinagar for publication in the next Government Gazette.
14. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.
15. Office file.

29-08-2025

(Mohammad Yasin Beigh)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)
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Subject:- The Jammu & Kashmir and Ladakh, Lawyers Chambers (Allotment and License Fee) Rules, 2024

NOTIFICATION

No: 08 of 2025 **RG/LP** **Dated:** 04/01/2025

In exercise of the powers vested under Article 227 read with Article 235 of the Constitution of India and all other powers enabling in this behalf, the High Court of Jammu & Kashmir and Ladakh, hereby makes the following Rules for the allotment of Chambers to the lawyers in the premises of the High Court and the Courts under its jurisdiction.

1. **Short Title and commencement**

a) These Rules shall be called **"The Jammu & Kashmir and Ladakh, Lawyers Chambers** (Allotment and License Fee) Rules, 2024.

(b) They shall come into force from the date they are notified by the High Court.

2 Definitions:- Unless there is anything repugnant to the subject or context in these rules.

(a) **'Advocate'** means an Advocate entered on the roll of State Bar Council of Jammu & Kashmir and Ladakh (High Court of Jammu & Kashmir and Ladakh), under the provisions of the Advocates Act, 1961 and who is ordinarily practicing in the High Court or in any Court Subordinate thereto, where the allotment of chambers is to be made.

(b) **'Bar Association'** means Bar Association of the High Court, District or the Taluka Court concerned.

(c) **'Chief Justice'** means the Chief Justice of the High Court of Jammu & Kashmir and Ladakh.

(d) **'District Judge'** means a District & Sessions Judge of the Civil District / Sessions Division, concerned.

(e) **'Registrar General'** means the Registrar General of the High Court of High Court of Jammu & Kashmir and Ladakh.

(f) **'Registrar Judicial'** means the Registrar Judicial of Srinagar or Jammu Wing of the High Court of Jammu & Kashmir and Ladakh, as the case may be.

(g) **'High Court'** means High Court of Jammu & Kashmir and Ladakh.

(h) **'Subordinate Court'** means a Court of original Civil or Criminal Jurisdiction established under the provisions of the Jammu & Kashmir Civil Courts Act 1977or the Bhartiya Nagrik Suraksha Sanhita, 2023 or any other corresponding law and shall include the Court of District and Sessions Judge/Additional District and Sessions Judge.

(i) **"Lawyers Chamber'** shall mean any room in the building constructed and earmarked for being used as the Chamber, by the eligible Advocates within the premises of the High Court or the Subordinate Court Concerned. (j) **Categories of Chambers:**- Lawyers Chambers, in the High Court premises, shall comprise of the following categories:-

A) Category-1-shall be earmarked for the Designated Senior Advocates and one Assisting Advocate.

Provided that the Chief Justice, in his discretion may permit allotment of the specified number of such Chambers in this category, to any other class of Advocates.

B) Category-II- shall be meant for group of at least three eligible Advocates.(**Note:** The maximum number of the Advocates in the group, to whom the Chamber can be allotted, shall be such, as may be decided by the Committee and approved by the Chief Justice.

C) Lawyers Chambers in the premises of Courts subordinate to High Court, shall be of single category and shall be allotted to a group of at least three Advocates.

(j) **'Committee'** means a committee constituted for the purpose of allotment of Chambers in the High Court premises or in any premises of any Court subordinate to its jurisdiction. The Committee for allotment of chambers in the High Court premises, shall comprise of three Judges of the High Court to be nominated by the Chief Justice and for allotment of Chambers in the premises of any Court subordinate to High Court, shall comprise of the District Judge (Chairman), Senior most Additional District Judge and the Chief Judicial Magistrate of the District concerned (as members) and the President of the Bar Association concerned or his nominee (as the Member). Chief Judicial Magistrate concerned shall act as Member Secretary of the Committee.

3. Eligibility: -

Only those Advocates who have been continuously practising in the High Court or in the subordinate Court concerned for a period of 5years or more and are the members of the Bar Association concerned, shall be eligible for allotment of Chamber.

4. Disqualification:

(i) An Advocate who is already having a Chamber allotted to him either in the premises of High Court or in the premises of any Subordinate Court, shall not be eligible for allotment of Chamber unless he/she has surrendered the possession of the already allotted Chamber.

(ii) Any Advocate against whom disciplinary proceeding have been initiated in terms of Advocates Act 1961, shall not be eligible for allotment of Chamber during pendency of the proceedings.

5. Mode of allotment:-

(i) The allotment of Chamber shall be made on License basis, initially for a period of 2 years extendable for such period and on such terms as may be determined on the expiry of the said term by the concerned committee and approved by the Chief Justice.

(iii) Lawyers Chamber in the High Court or in any Subordinate Court premises shall be allotted only to groups of Advocates which shall comprise of a Designated Senior Advocate and one assisting Advocate or a group of at least three Advocates out of which, the Advocate with maximum years of practice shall be the main allottee and the other two Advocates in the group shall be the co-allottees of the Chamber.

Provided where the physical dimensions of any Chamber permit for accommodation of more Advocates, the same may be allotted to a group of Advocates comprising of more than three Advocates.

(iii) The possession of the Chamber shall be handed over only to the main allottee.

6. Application for Allotment & Procedure for Allotment:

(i) A group of eligible Advocates, as mentioned above, desirous of occupying a lawyers Chamber in the premises of the High Court or of a Court subordinate thereto, as the case may be, may make an application for allotment of Chamber, to the Registrar Judicial or to the District and Sessions Judge concerned, as the case may be, through the President of the Bar Association concerned in the prescribed **Form (Annexure –A).**

(ii) The application for allotment of Chamber, shall be accompanied by an application fee of Rs 500/- by way of Demand Draft in the name of Registrar Judicial or The District Judge Concerned, as the case may be.

(iii) On receipt of the application, the same shall be placed before the Committee concerned.

(iv) The Committee, after scrutiny of the applications received, shall

draw a lot for the purpose of allotment of Chambers.

(v) Notwithstanding anything contained in Sub rule (i) and (iii) above, the Committee may allot a Chamber to an Advocate, who is physically handicapped or is otherwise deserving.

(vi) If the eligible Advocates are father/mother, son/daughter, husband/ wife or a firm of Advocates, they shall be eligible for allotment of only one Chamber.

Provided always that the Committee may, in appropriate cases, relax the bar in case of otherwise eligible Advocates.

7. Security Amount:

(i) Within 15 days' time from the date of publication of final allotment list the Allottees shall deposit by way of Demand Draft Security deposit in such amount as may be fixed by the committee and approved by the Chief Justice from time of time favouring Registrar Judicial concerned or the District Judge, concerned, as the case may be.

(ii) The money received on account of Security Deposits shall be kept in a Fixed Deposit Account to be opened by the Registrar Judicial concerned or the District Judge concerned, as the case may be.

(iii) The interest accrued on such deposits shall be credited in the Savings Bank A/C to be maintained by Registrar Judicial or District Judge for deposition of License fee, for defraying the expenses as may be required to be incurred for routine up-keep of the Chamber premises and for payment of wages etc.

8. Monthly License fee:

a) The monthly License fee for the Allotted Chamber shall be as under; -

(i) For Chambers allotted to Senior Designated Advocates with one Assistant: Rs 1200 p.m. i.e. Rs 800/p.m- for Designated Senior Advocate and Rs 400/-p.m for one Assisting Advocate.

(ii) Chamber allotted to a group of three Advocates: Rs 1200/-p.m i.e each allottee Advocate shall pay Rs 400 p.m. (**Note:** In case the Chamber is allotted to a group of more than three Advocates Licence fee Amount of Rs 1200/- p.m shall be payable in equal proportion by the Advocates.

(iii) The license fee shall also be payable by the allottees for the period during which Courts remain Closed.

9. Electricity Charges:

(a) A separate electricity meter shall be installed for each of the Lawyers Chamber and the electricity bill thereof shall be paid by the

allottees of the respective Chamber, as per the actual consumption shown in the electricity meter.

(b) The electricity & other charges incurred for maintaining power supply and cleanliness of the common facilities such as Toilet, lift, stairs etc shall be borne by the Registrar Judicial or the District Judge out of the License fee Account, maintained for the purpose.

10. Effective Date of Allotment:

The allotment shall be effective from the date on which the Chamber is allotted for occupation pursuant to an order of allotment. If the chamber is not occupied within a period of fifteen days from allotment, the allotment shall be cancelled.

11. Allotment not to confer any tenancy, sub-tenancy, lease, title, or interest etc. in favour of allottee:

The allotment of Chamber, in no case shall operate, nor shall be construed, to create or grant any lease, tenancy, or any right, title or interest into or upon the Chamber in favour of the allottee. The allottee shall, in no circumstance claim or plead any right to tenancy or sub-tenancy, lease or sub lease with regard to the allotted Chamber or any right other than that of a bare user.

12. Termination of allotment: Allotment of Chamber shall terminate: -(a) on its cancellation by the Committee; or

(b) on its surrender by the allottee concerned; or

(c) on the allottee's ceasing to be a member of the Bar Association; or

(d) on the allottee's name being removed from the roll of State Bar Council; or

(e) on death of the allottee.

(f) on failure to pay license fee for three consecutive months.

13. Duties of allottees

(i) The allottee shall use the Chamber only as a Lawyer's office and for no other purpose whatsoever.

(ii) The allottee shall not part with, in any manner the user and consequent occupation of possession of the premises to any other person or grant any special user or license to any person or to transfer or assign the whole or any part of the Chamber in favour of any other person. It is expressly intended and meant that the permission given hereunder can and shall in no event be assignable, or transferable in any form, device, method or arrangement.

(iii) The allottee shall not make any structural additions or alterations in the Chamber without the consent in writing of the, Registrar Judicial or the District Judge concerned.

(iv) The allottee shall, during the currency of the allotment, be responsible for the proper up keep & maintenance of the Chamber.

(v) The allottee shall, during the currency of the allotment, be responsible for any damage caused to the Chamber or to the services provided therein beyond usual wear and tear and act of God.

(vi) Allottee shall not be in arrears of license fee for a period exceeding three months.

(vii) The allottee shall not cause or permit to be caused any damage to the Chamber or to the main building or any part thereof.

(vii) The allottee shall indemnify the High Court against any loss or claim preferred against him/it by third parties as a result of acts of omissions and commissions by the allottee or his agent(s).

(viii) The allottee shall not conduct himself in manner which is a nuisance and which causes annoyance to any adjoining or neighbouring allottee.

(ix) The allottee shall not impede in any way the officers, servants or agents of the High Court or Subordinate Court, as the case may be, in the exercise by them of the Court's right of possession and control of the Chambers and in particular shall give reasonable assistance and facility to such officers, servants or agents for the general up-keep and maintenance of the layout, decoration, fittings and fixture of the Chambers.

14. Chamber Timings

No allottee shall be entitled to use the allotted Chamber w.e.f 1st May to 31st October before 9.00 a.m and after 6.00 p.m & w.e.f 1st November to 30th April before 9.30 a.m and after 5.30 p.m, on any day except with the written permission of Registrar Judicial or District and Sessions Judge concerned, as the case may be.

15. Non-compliance of the terms & Conditions by Allottee:

If the allottee at any time, fails or neglects to perform and observe any of the terms and conditions or the rules herein contained, and on his part to be observed and performed, then in any such case, or for any reason whatsoever, the Committee may, without prejudice to other rights and remedies, by giving fifteen days' notice in writing to him/her, determine the license and the allottee shall, upon such determination, make over vacant possession of the Chamber without any right to compensation whatsoever and without any let or hindrance.

16. Forfeiture of Security:

(i) In the event of breach of any term or condition of allotment required to be observed by the allottee, the Registrar Judicial or the District and Sessions Judge concerned, as the case may be, without prejudice to the other rights and remedies, will be entitled to forfeit the security or any part thereof; and in such an event the allottee shall pay such additional sum immediately as may be called upon by the Registrar Judicial or the District and Sessions Judge, concerned, as the case may be, to pay so that the security deposit shall at all times , during the continuance of allotment , be the sum as may have been fixed by the High Court.

(ii) On the expiration or early termination of license or when the allottee ceases to be in possession of chamber, the Registrar Judicial or the District & Judge Concerned, shall return the security deposit or part thereof as aforesaid.

17. Control

The Administrative control over the Lawyer's Chambers shall vest in the Registrar Judicial or District Judge, as the case may be.

18. Appeal

(i) In case of an Advocate being aggrieved by any decision/order of the Committee and/ Registrar Judicial or the District Judge, as the case may be, in respect of any subject matter of these rules, an appeal shall lie to the Chief Justice against such decision within a period of 30 days from the date of the impugned decision/order.

Provided that the period spent for obtaining a copy of the order, if applied for within limitation, shall be excluded for the purpose of computing the period of limitation.

(ii) Immediately on receipt of the appeal, the Registrar General submit a request to the committee for record pertaining to decision taken by it or call the record from Registrar Judicial or District Judge concerned, as the case may be and place the same before the Chief Justice for perusal and orders.

(iii) The decision of the Chief Justice on the appeal preferred under sub-rule (i) above shall be final and it shall not be open to challenge in any Court.

19. Amendments of Rules:

The High Court may, from time to time, make amendments and additions to these rules as may be considered necessary.

20. Interpretations:

In the event of any dispute as to the interpretation of any of these rules, the decisions of the Chief Justice shall be final.

21. Residuary Powers: Nothing in these rules shall be deemed to affect the powers of the Chief Justice to make such order and amend the rules from time to time as maybe deemed fit with regard to all matters forming part of subject matter of these rules and all maters incidental or ancillary thereto not specifically provided for herein or in regard to matters as have been provided for or have not been sufficiently provided for herein.

22. Repeal & Savings: On coming into force of these rules, all the previous rules, instructions and Guidelines governing any matter covered by the present rules, shall stand repealed.

Provided nothing contained in the present rules shall affect the validity of anything done, any action or decision taken under the previous rules, before the commencement of the present rules.

By Order

3/1/25

(Shahzad Azeem)
Registrar General

No: 686-740/RG/cl **Dated:** 04/01/2025

Copy forwarded to the: -

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice _____ ..... *for information of His/Her Lordship.*
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Rules, High Court of J&K and Ladakh, Jammu.
5. Director, J&K Judicial Academy, Jammu.
6. Registrar Judicial High Court Wing Srinagar/Jammu for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
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8. All Principal District and Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all the concerned.
9. Secretary, Bar Council of India, New Delhi.
10. President, High Court Bar Association Jammu/Srinagar .....for information and necessary action.
11. President, District Bar Association _____
12. CPC, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court of J&K and Ladakh.
13. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
14. In-Charge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
15. Office file.

(Registrar General) 3/1/25

(Annexure-A)

FORM OF APPLICATION

1. Name of the applicant :
2. Parents/Husband's Name :
3. Permanent address :
4. Present residential address :
5. Office address :
6. Telephone Number :
7. Date of Birth :
8. Enrolment No. date and Authority with which enrolled :
9. Period of actual practice :
10. Principal place of practice
11. Name/Names of the Advocates with enrolment number with whom allotted Chamber is to be shared : i)_____ ii)_____ iii)_____
12. Whether designated as Senior advocate, if so, the date of designation :
13. Whether the chamber, if allotted, is proposed to be shared with any other Advocate(s), if so, name and particulars of such Advocate(s) :
14. Date of admission as a member Of the Bar Association :
15. Whether any previous application Made for allotment chamber, if so, Give particulars :
16. Whether Father/Mother, Son/sons, Daughter/daughters, husband/wife Have made any application for Allotment of Chamber, if so, give Particulars :
17. Whether applicant's father/mother, Son/sons, daughter/daughters, Husband/wife or himself has any Chamber. If so, give particulars :
18. Whether applicant is a partner Of a firm of Advocates, if so, Whether any partner has applied For allotment of Chamber. If so, Give particulars :
19. Any other information to support The application for allotment of Lawyer's Chamber :

DECLARATION

I_____ do hereby declare that I have read the **Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024** and the conditions governing the allotment of Chamber and hereby undertake to abide by the said rules and accept the allotment subject to the same. I further declare that the particulars given above by me are true and correct and nothing material has been concealed there from.

Signature_____

Date_____